

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

APPEAL NO. 210 OF 2014

Dated : 6th January, 2016

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:

**India Wind Power Association
Maharashtra State Council**

.... Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant (s) : Mr. M.G. Ramachandran
Ms. Dipali Shah

Counsel for the Respondent (s) : Ms. Deepa Chawan
Mr. Kiran Gandhi

ORDER

Ms. Deepa Chawan, learned counsel for the respondent – MSEDCL has been heard at length. She has completed her arguments.

Mr. M.G. Ramachandran, learned counsel for the appellant has also been heard in rejoinder submissions. Thus, arguments are complete.

Judgment is reserved.

**(T. Munikrishnaiah)
Technical Member**

**(Justice Surendra Kumar)
Judicial Member**

